

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

[Arising out of Order-in-Appeal No. 348-375/SVS/GGN/2012 dated 27.09.2012
passed by the Commissioner (Appeals), Gurgaon]

Excise/Cross/57210/2013
Excise/Cross/57211/2013
Excise/Cross/57212/2013
Excise/Cross/57213/2013
Excise/Cross/57214/2013
Excise/Cross/56638/2013
Excise/Cross/56639/2013
Excise/Cross/57207/2013
Excise/Cross/57208/2013
Excise/Cross/57209/2013
Excise/Cross/57215/2013
Excise/Cross/57216/2013
Excise/Cross/57217/2013
Excise/Cross/57218/2013
Excise/Cross/57253/2013
Excise/Cross/57219/2013
Excise/Cross/57254/2013
Excise/Cross/57220/2013
Excise/Cross/57221/2013
Excise/Cross/57222/2013

in
Excise Appeal No. 55259 of 2013

Commissioner of C.E., Delhi-III
Udyog Vihar, Vanijya Nikunj, Phase-V, Gurgaon, Haryana

.....Appellant

VERSUS

S.R. International & Others
Jhajjar Road, Rewari.

.....Respondent(s)

APPEARANCE:

Present for the Appellant: Shri Pawan Kumar & Sh. Aneesh Dewan,
Authorized Representatives

Present for the Respondent(s): Sh. Amar Pratap Singh, Advocate and Shri
R.R. Yadav, Consultant

CORAM:**HON'BLE SH. S. S. GARG, MEMBER (JUDICIAL)****HON'BLE SH. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

DATE OF HEARING: 12.04.2024

DATE OF DECISION: 12.04.2024

FINAL ORDER NO.**60172/2024**

Revenue has filed the miscellaneous application for seeking withdrawal of the present appeal under the litigation policy as the amount involved in the present appeal is less than 50 lakhs.

2. The prayer of the revenue is allowed and the appeal dismissed as withdrawn under the litigation policy without going into the merits of the case along with the cross objections stand disposed of accordingly.

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

Kailash